

R.O.C. No.543-A/2015/Comp1



Notification

It is notified that the facility of online module for mapping the mobile numbers of Advocates with the legacy cases based on their enrolment numbers and appearance for dissemination of citizen centric service developed by the In-House Software team will commence on and from 15.11.2021 (<https://www.madrashighcourt.tn.gov.in/aims>)

The Registry of Madras High Court has migrated to the unified “High Courts’ Case Information System National Core v1.0” both at the Principal Seat and Madurai Bench of Madras High Court.

As a part of citizen centric service and dissemination of Case information, all the Advocates who have registered themselves in the CIS and provided their mobile number during filing receives the SMS at various stages of cases.

As directed, the Registry is implementing Advocate Information and Management System to facilitate Advocates in mapping their mobile numbers with the legacy cases (mobile number not updated cases) based on their respective enrolment number and appearance of cases. This would ensure SMS (case stages) are being pushed to Advocates for legacy cases.

The advocates shall add the cases for which SMS needs to be pushed based on their enrolment number in the AIMS module hosted at the Official Website of Madras High Court (<https://www.madrashighcourt.tn.gov.in/aims>). The user manual prepared by the Registry is also available in the above mentioned link.

// By Order //

High Court, Madras.
12/11/2021

Sd/-P.Dhanabal
Registrar General